

HIGH COURT OF MADHYA PRADESH

M.Cr.c. No.25470/2020

Krishnapalsingh Vs. State of MP

Indore, Dated:16.10.2020

Shri. P.K.Shukla with Shri M.S.Chouhan, learned counsel for applicant.

Shri Bhaskar Agrawal, learned counsel for State.

Learned counsel for applicant instead of pressing the bail has prayed for a direction to the trial court to conclude the trial expeditiously as only four formal witnesses are remaining the case.

The prayer is allowed.

M.Cr.C. is **dismissed as not pressed** with a direction to the trial court to make endeavour to conclude the trial expeditiously.

(PRAKASH SHRIVASTAVA)
Judge